GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.1511 TO BE ANSWERED ON 4TH MARCH. 2016

DEATH DUE TO FAMILY PLANNING

1511. SHRIMATI POONAM MAHAJAN: SHRI ABHISHEK SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the rising number of female deaths occurring during or after tubectomy operations under the family planning scheme, if so, the details thereof;
- (b) the number of failures and deaths in the country which occurred during or after such tubectomy operations in the last three years, State/UT-wise;
- (c) the details of the compensation given by the Government in case of failure and death occurring during and after tubectomy operations during the said period, State/ UT-wise; and
- (d) whether the Government has taken steps to ensure maintenance of hygiene and health of women during and after the tubectomy operations and if so, the details thereof and if not, the reasons therefor?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

- (a): The number of female deaths occurring during or after tubectomy operations are declining each year in all States/UTs.
- (b): The State/UT wise detail is placed at Annexure I.
- (c): The State/UT wise detail of compensation given under Family Planning Indemnity Scheme is placed at Annexure II
- (d): Yes. An advisory covering the directives to ensure hygienic conditions, adherence to regulations and safety of people undergoing the operations etc. has been issued to all the States/UTs.

The guidelines on Standards and Quality Assurance in Sterilization Services has been updated and disseminated to all States/UTs.

Annexure 1

State Wise Sterilization Failures and Death

Sl		201	2-13	2013-14		2014-15	
no.	State	Death	Failure	Death	Failure	Death	Failure
1	A &N Islands	0	0	0	0	0	0
2	Andhra Pradesh	20	32	20	3	12	2
3	Arunachal Pradesh	0	3	0	1	0	0
4	Assam	8	200	6	60	2	56
5	Bihar	11	7	17	0	18	6
6	Chandigarh	0	0	0	0	0	0
7	Chhattisgarh	5	198	2	26	19	129
8	Daman & Diu	0	0	0	0	0	0
9	Delhi	0	67	0	16	1	40
	Dadar and Nagar	0					
10	Haveli		0	0	0	0	1
11	Goa	0	0	0	0	0	4
12	Gujarat	8	246	1	37	5	229
13	Haryana	3	394	3	79	6	81
14	HP	1	83	2	16	0	61
15	J&K	0	43	0	7	0	7
16	Jharkhand	4	8	4	0	1	5
17	Karnataka	22	156	14	27	13	132
18	Kerala	2	153	0	18	0	303
19	Lakshadweep	0	0	0	0	0	0
20	Maharashtra	14	332	23	59	11	523
21	Manipur	0	3	0	0	0	0
22	Meghalaya	0	1	0	0	0	1
23	Mizoram	2	24	0	4	0	0
24	MP	18	2638	13	371	11	1417
25	Nagaland	0	0	0	0	0	0
26	Orissa	7	339	9	106	5	332
27	Puducherry	1	21	0	3	0	14
28	Punjab	1	86	0	12	0	30
29	Rajasthan	9	2150	4	440	9	1723
30	Sikkim	0	1	0	2	0	1
31	Tamil Nadu	33	314	30	40	19	423
32	Telangana	0	0	5	0	4	18
33	Tripura	0	22	0	0	0	0
34	Uttar Pradesh	5	1218	5	222	4	236
35	Uttarakhand	3	209	1	29	0	50
36	West Bengal	7	135	4	27	0	104

Annexure II

State/ UT wise details of the compensation given by the Government under Family Planning Indemnity Scheme (Rs. in Lakh)

Sl.	State	2012 12	2012 14	2014-15
No.		2012-13	2013-14	
1	Andaman & Nicobar Islands	0	0.0	0.00
2	Andhra Pradesh	29.7	372.8	43.23
3	Arunachal Pradesh	0.6	5.4	0.00
4	Assam	60.2	0.8	0.60
5	Bihar	16.3	2.4	0.00
6	Chandigarh	0	0.0	0.00
7	Chhattisgarh	48.1	1.0	63.40
8	Dadra & Nagar Haveli	0	0.0	0.00
9	Daman & Diu	0	0.0	0.00
10	Delhi	18.6	0.1	4.25
11	Goa	0	1.6	1.20
12	Gujarat	72.4	0.8	33.18
13	Haryana	116.3	2.8	44.30
14	Himachal Pradesh	20.6	11.4	3.60
15	Jammu & Kashmir	10.5	20.4	0.00
16	Jharkhand	12.5	7.8	2.00
17	Karnataka	109	13.3	21.82
18	Kerala	44.5	2.6	32.40
19	Lakshadweep	0	0.0	0.00
20	Madhya Pradesh	613.3	21.6	167.71
21	Maharashtra	141.2	0.1	64.47
22	Manipur	0.9	0.0	0.00
23	Meghalaya	0.3	0.0	0.30
24	Mizoram	5.7	0.0	0.00
25	Nagaland	0	6.0	0.00
26	Orissa	106.6	19.6	98.81
27	Puducherry	7.7	0.0	0.00
28	Punjab	23.9	2.4	8.98
29	Rajasthan	571.7	12.4	111.60
30	Sikkim	0.3	0.0	0.00
31	Tamil Nadu	184.2	0.0	123.25
32	Telangana	0	0.0	0.00
33	Tripura	4.8	1.5	0.41
34	Uttar Pradesh	286.1	19.5	0.07
35	Uttarakhand	59	0.0	23.10
36	West Bengal	49	0.6	2.61